

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27095-27096/2023

[Arising out of impugned final judgment and order dated 25-10-2023 in WPC No. 32694/2022 25-10-2023 in WPC No. 33359/2023 passed by the High Court of Kerala at Ernakulam]

ALL KERALA PRIVATE COLLEGE TEACHERS ASSOCIATION
(AKPCTA) & ANR.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

IA No. 61796/2024 - APPROPRIATE ORDERS/DIRECTIONS

WITH

SLP(C) No. 27110/2023 (XI-A)

Date : 12-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Romy Chacko, Sr. Adv.
Mr. Anup Kumar, AOR
Ms. Shruti Singh, Adv.
Mr. Sachin Singh Dalal, Adv.
Mr. Ashwin Romy, Adv.

For Respondent(s) Mr. S P Chaly, Sr. Adv.
Mr. C. K. Sasi, AOR
Ms. Meena K Poullose, Adv.
Mr. Shivam Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Romy Chacko, learned senior counsel states that similar issue is pending consideration in SLP (C) No. 9563 of 2024.
2. In this view of the matter, let the instant petitions be listed along with SLP (C) No. 9563 of 2024.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)